

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8564/2015

THE STATE OF MADHYA PRADESH & ORS.

Appellant(s)

VERSUS

AMIT SHRIVAS

Respondent(s)

(As per R/p dt. 28.8.2020, appeal to be listed on 9.9.2020.)
(IA No.123854/2019 - FOR VACATION OF INTERIM ORDER
IA No.123856/2019 - FOR EXEMPTION FROM FILING O.T.
IA No.87688/2020 - PERMISSION TO PLACE ADDITIONAL DOCUMENTS ON
RECORD)

Date : 09-09-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s) Ms. Vanshaja Shukla, Adv.
Mr. Arjun Garg, AOR
Ms. Shrutika Garg, Adv.

For Respondent(s) Mr. Ronak Karanpuria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation and application for permission to place additional documents on record are allowed. Application for vacation of interim stay is disposed of as the matter has been finally heard.

Civil Appeal No.8564 of 2015

Arguments concluded.

Judgment reserved.

At this stage, learned counsel for the respondent points out that the policy for compassionate appointment was subsequently amended in 2016 to give benefit even to work charge employees. He further submits, without prejudice to his contentions, that the respondent's father worked with the appellant for about 24 years and if such a benefit is given in the facts and circumstances of the case, it will go towards the ameliorating of the condition of the family. In this behalf also learned counsel for the appellant will obtain instructions. If the policy has been amended, the same may be brought on record.

List for directions in the Miscellaneous matters on 15th September, 2020.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR